

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-16-2020**

The Managing Committee of Shree
Rudreshwar Devasthan Petitioner
Versus
State of Goa & Others Respondents

Mr. Preetam Talaulikar, Advocate for the Petitioner.

Mr. Devidas J. Pangam, Advocate General with Mr. S.P. Munj,
Additional Government Advocate for Respondent Nos. 1, 2
and 3.

**Coram:- DAMA SESHADRI NAIDU, J. &
M.S. JAWALKAR, JJ.**

Date:- 23rd June, 2020

P.C.

This Writ Petition concerns the appointment of an additional Priest in the Temple. The petitioner has assailed three orders: the ones issued on 13.09.2019, 23.03.2020 and 04.05.2020.

2. Now the petitioner's Counsel reports that given the subsequent decision by the Government, the petitioner's grievance concerning the orders dated 23.03.2020 and 04.05.2020 stands redressed. Nevertheless, as to the order dated 13.09.2019, the learned Counsel insists that the Deputy

Collector, who, according to him, is the authority concerned, should provide an opportunity to the petitioner of rehearing so that the petitioner could establish before the Deputy Collector as to how the impugned order could not be sustained.

2. In response, the learned Advocate General informs the Court that though the petitioner has an efficacious alternate remedy, as his request appears to be innocuous, he may as well approach the Deputy Collector with proper application so that the appropriate authorities will decide the issue in accordance with law.

3. In response, the learned Counsel for the petitioner wants the Deputy Collector to treat this Writ Petition as the petitioner's application. And he also assures the Court that the petitioner will place the entire material before the Deputy Collector.

4. Under these circumstances, we find no issue subsisting for adjudication, except a direction to the Deputy Collector as sought by the petitioner's Counsel.

5. If the petitioner approaches the Deputy Collector and places the copy of this Writ Petition along with the other material before him, the authority will consider the petitioner's grievance afresh in accordance with law.

6. With these observations, we dispose of this Writ Petition.

M.S. JAWALKAR, J.

DAMA SESHADRI NAIDU, J.

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